

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No. 5/RP/2013 in Petition No. 39/TT/2013**

**Subject** : Review under Regulation 103 (1) of the CERC (Conduct of Business) Regulations, 1999 of order dated 18.3.2013 of the Central Electricity Regulatory Commission in Petition No. 39/TT/2013 in the matter of approval of transmission tariff for 315 MVA, 400/220/33kV 3-Phase Spare Transformer at & 400 kV, Spare ICT at Hissar and spare ICT at Lucknow under provision of spare interconnecting transformers (ICTs) and reactors for Northern, Eastern, Southern and Western Region for tariff block 2009-14 period in Northern Region.

**Date of Hearing** : 4.7.2013

**Coram** : Shri V. S. Verma, Member  
Shri M. Deena Dayalan, Member

**Petition** : PGCIL

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 Others

**Parties Present** : Shri S. S. Raju, PGCIL  
Shri Prashant Sharma, PGCIL  
Shri M. M. Mondal, PGCIL

This is a review petition filed by PGCIL seeking review of the Commission's order dated 18.3.2013 allowing provisional tariff in Petition No. 39/TT/2013.

2. The representative of the petitioner submitted that the Commission vide its impugned order has allowed provisional transmission tariff in respect of 315 MVA, 400/220/33 kV 3-Phase Spare Transformer at and 400 kV, Spare ICT at Hissar and spare ICT at Lucknow under provision of spare interconnecting transformers (ICTs) and reactors for Northern, Eastern, Southern and Western Region. The Commission while allowing the provisional tariff for the spare ICT at Hissar and ICT at Lucknow has directed that the provisional tariff allowed shall be shared only by the NR constituents as it will be used by the NR constituents and the same shall not be included in the PoC charges.

3. The representative of the petitioner further submitted that the Regulation 33 of the 2009 Tariff Regulations dealing with the sharing of transmission charges has been repealed and the yearly transmission charges for the ISTS are to be shared as per the PoC charges from July 2011. The transmission tariff for these two spare reactors is governed by the PoC charges and any other mechanism for recovery of transmission charges from the beneficiaries on regional basis will not be in line with the existing regulations. The petitioner also submitted that provisional tariff for spare ICTs and reactors for other Regions have also not been included in the POC charges by the Commission.

4. The petitioner requested to allow the sharing of provisional tariff of the assets covered in the instant petition and other similar cases in accordance with the Sharing of Inter-State Transmission Charges and Losses Regulations, 2010.

5. The Commission admitted the petition and directed to issue notice to the respondents. The Commission further directed the respondents to file its reply within three weeks and the petitioner to file its rejoinder within two weeks thereafter, with a copy to the respondents.

6. The Commission directed to list the matter on 22.8.2013.

By the order of the Commission,

sd/-  
(T. Rout)  
Joint Chief (Law)